

NOTICE

In Partial Modification to the Judicial Assignment at the **Nagpur Bench**, which had come into effect from 5th July 2021 (Partially modified on 09.08.2021, 26.08.2021, 30.08.2021, 06.09.2021, 27.09.2021, 04.10.2021 and 11.10.2021, 18.10.2021 and 25.10.2021), it is hereby notified for the information of Advocates and parties appearing in person that, the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday, 15.11.2021** :

Sr. No	sitting	assignment
1	The Hon'ble Shri Justice V. M. DESHPANDE	For admission, hearing and order matters therein : (A) All First Appeals. (B) All Misc. Civil Applications. (except assigned to other Court). (C) All Civil work of single bench not assigned to any other Court.
2	The Hon'ble Shri. Justice A. G. GHAROTE	For admission, hearing and order matters therein : (A) All Civil Writ Petitions. (B) All Civil Revision Applications.
3	The Hon'ble Shri. Justice ANIL S. KILOR	For admission, hearing and order matters therein : (A) All Second Appeals and misc. applications therein. (B) All Appeals against Orders.

NOTE

(A) The urgent mentioning and placing of the matters pertaining to the Bench presided over by the **Hon'ble Shri. Justice V. M. Deshpande** is allowed before the Bench presided over by **Hon'ble Shri. Justice A. G. Gharote** and vice versa.

Dated this 26st October 2021

High Court, Appellate Side]
Bombay]

By Order,
Sd/-
(V. R. Kachare)
Registrar (Judl-I)